

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

Dt. of Decision : 1.7.1994.

R.A. No. 27/94
in
D.A. No. 1318/93.

.. Applicant/
Applicant.

vs

1. The Director of Census Operations,
Govt. of India, Ministry of
Home Affairs, 6-3-653,
Pioneer House, Somajiguda,
Hyderabad.
2. The District Employment Officer,
Ranga Reddy District Employment
Exchange, Srinagar Colony,
Hyderabad.

.. Respondents/
Respondents.

Counsel for the Applicant/
Applicant. : Mr. K. Nageswara Reddy

Counsel for the Respondents/
Respondents. : Mr. N.R,Devaraj,Sr.CGSC.

Mr. D.Panduranga Reddy,
Spl. Counsel for Govt.of A.P.,

CORAM:

THE HON'BLE SHRI JUSTICE V.NEELADRI RAO : VICE CHAIRMAN

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

Arora
Deputy Registrar (Judl)

Copy to:-

1. The Director of Census Operations, Government of India, Ministry of Home Affairs, 6-3-653, Pioneer House, Somajiguda, Hyderabad.
2. The District Employment Exchange, Srinagar Colony, Hyd.
3. One copy to Mr. K. Nageswara Reddy, Advocate, 10-3-307/5, Behind Andhra Bank, Humayun Nagar, Hyderabad-500 028.
4. One copy to Mr. D. Panduranga Reddy, Spl. Counsel for Govt. of A.P.C, A.T. Hyderabad.
5. One copy to Library.
6. One spare.
7. One copy to Mr. N.L. Dama (Mr. Sr. Case, L.H.F. Hyderabad).

kku.

R.A.27/94

in

Dt. of Order: 1-7-94.

(AS PER HON'BLE JUSTICE SHRI V.NEELADRI RAO, V.C.)

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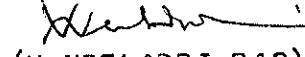
The applicant in the O.A. filed this Review Petition ^{the} praying for reviewing ~~our~~ order dt.28-3-94. In para-5 of the Review Petition it is stated that the applicant had not brought to the notice of the Tribunal at the time of hearing of the O.A. that he got third rank in the selection ~~that~~ ^{held} ~~contended~~ in pursuance of the interim orders of the Bench in this O.A. But the said fact was stated in para-5 of the judgment passed in O.A.

2. It is also urged for the petitioner that if the rules are properly followed, his name ^{would} ~~should~~ have been sponsored by the Employment Exchange Officer and in such ^a case he would have been selected. But we already adverted to the question as to whether the names of the juniors of the applicant were sponsored by the Employment Exchange, and we held it against the applicant. Further it is not open to the applicant to come up with the new ground in a Review Petition.

3. Thus this Review Petition does not merit. Accordingly it is dismissed.


(R.RANGARAJAN)

Member (A)


(V.NEELADRI RAO)
Vice-Chairman

Dt. 1st July, 1994.
Dictated in Open Court.

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